

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:5230  
ANSWERED ON:27.04.2010  
BAN ON COW SLAUGHTER  
Patil Shri A.T. Nana

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether several State Governments have enacted laws to ban cow slaughter;
- (b) if so, the details thereof;
- (c) the names of the States where laws relating to ban on cow and buffaloes slaughter have not been enacted till date; and
- (d) the reasons for not enacting such laws?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF AGRICULTURE, CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(PROF. K.V. THOMAS)

(a) to (c): Several States have enacted laws banning or restricting cow slaughter. Five States namely Arunachal Pradesh, Kerala, Meghalaya, Mizoram and Nagaland and on UT (Lakshadweep) have not enacted laws on slaughter of cows.

(d) As per the distribution of legislative powers between the Union and States, the preservation of cattle is a matter on which the State Legislatures have exclusive powers to legislate. Therefore it is up to the States to enact laws on this subject.